

**Court No. - 19** [WWW.LIVELAW.IN](http://WWW.LIVELAW.IN)  
**Case :-** ELECTION PETITION No. - 1 of 2020  
**Petitioner :-** Prakash Bajaj  
**Respondent :-** Sri Arun Singh & Ors.  
**Counsel for Petitioner :-** In Person

**Hon'ble Jaspreet Singh,J.**

Heard Shri N.K. Pandey, learned counsel along with Shri V.K. Singh and Shri Jitendar Saxena, learned counsel who have filed their Vakalatnama on behalf of the petitioner which is taken on record.

By the order of Hon'ble the Chief Justice dated 16.12.2020, the petition has been nominated to this Bench. Accordingly, it is listed in the Additional Cause List today,.

The submission of the learned counsel for the petitioner is that the elections for the Members of the Rajya Sabha was held on 02.11.2020, wherein the petitioner was also a candidate. However, his nomination paper has been illegally rejected by the Returning Officer by means of order dated 28.10.2020.

It has further been submitted that the nomination papers of the respondent Nos. 1 to 10 have been illegally accepted inasmuch as for the same errors, an affidavit of the petitioner has been refused to be considered. It is also submitted that similar errors were prevalent in the affidavits filed by the respondent Nos.1 to 10 which has been ignored and thus, the Returning Officer has adopted a double yardstick.

The learned counsel for the petitioner submits that the case of the petitioner is being pressed in respect of grounds mentioned in Section 100(1)(c) and (d)(1) of the Representation of the People Act, 1951.

Let notices be issued to respondent Nos.1 to 10, returnable at an early date.

List this matter on **25.01.2021** showing the name of Shri N.K. Pandey, Shri V.K. Singh and Shri Jitendar Saxena, Advocates as learned counsel for the petitioner.

The petitioner is directed to take steps for service on the respondent Nos.1 to 10 through Registered Post, Ordinary Process as well as by getting the notices published in accordance with Rule 6 under Chapter 15-A of the Allahabad High Court Rules, 1952. Since office shall be closed for the winter recess from tomorrow onwards hence the aforesaid compliance shall be made by 05.01.2021.

**Order Date :-** 18.12.2020/SK/-